Ban on Nimesulide and Rosiglitazone

†3677. DR. RAM PRAKASH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Nimesulide and Rosiglitazone are banned in the USA; and
- (b) if so, whether Government will consider to impose ban on them in India also?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) Nimesulide has never been introduced in USA. The drug Rosiglitazone, associated with increased risk of cardiovascular events, has not yet been banned in USA but put on restricted use only.

The Central Government has recently prohibited the manufacture, sale and distribution of Nimesulide formulations in children below 12 years of age and Rosiglitazone in the country. However, the notification banning Nimesulide formulations has been challenged in the High Court of Madras and the Hon'ble Court has granted an interim stay.

Measures for curbing activities of quacks

3678. SHRI AVTAR SINGH KARIMPURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of operating of fake doctors or quaks resulting in deaths of people in the country;

- (b) if so, the details thereof;
- (c) the number of fake doctors/quacks identified during the last three years; and

(d) the corrective steps taken by Government to check the activities of such fake doctors/quacks in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) The Government is aware of the existence of fake doctors or quacks in the country. State Governments are empowered to monitor and take action against unqualified medical practitioners as per the IMC Act, 1956.

[†]Original notice of the question was received in Hindi.

(c) The data relating to unqualified medical practitioners is not centrally maintained.

(d) Insofar as practice of allopathic system of medicine is concerned, the Indian Medical Council Act, 1956 provides that only a person with recognised qualification as per the Act can be registered as medical practitioner and any person who acts in contravention shall be punished with imprisonment or with fine or with both. The State Governments/State Medical Councils are empowered to take action under these provisions against unqualified practice of allopathic medicine.

Sanctioning of additional seats at RGIMS, Adilabad

3679. SHRI MOHD. ALI KHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the State Government of Andhra Pradesh has requested the Ministry to sanction additional seats for Ongole, Kadapa and Srikakulam Districts at the Rajiv Gandhi Institute of Medical Sciences (RGIMS), Adilabad; and

(b) if so, the details thereof and the action taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) The Central Government/Medical Council of India has not received any proposal from the State Government of Andhra Pradesh for increase of seats/additional seats at Rajiv Gandhi Institute of Medical Sciences (RGIMS) at Kadapa, Srikakulam and Adilabad for the academic year 2011-12. However, RGIMS, Ongole has been granted permission from the academic year 2011-12 with annual intake capacity of 100 MBBS students. The intake capacity of remaining medical colleges are as under:

SI.No.	Name of college	Existing intake capacity
1.	RGIMS, Kadapa	150
2.	RGIMS, Srikakulam	100
3.	RGIMS, Adilabad	100

Opening of Ashok Paper Mill

3680. SHRI KUMAR DEEPAK DAS: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state: